

SLP(Crl.)No. 4328 OF 2003  
ITEM No.202

Court No. 2

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4328/2003

(From the judgement and order dated 21/07/2003 in MCRLC 1433/03  
of The HIGH COURT OF M.P AT GWALIOR)

AJAY PATODIA

Petitioner (s)

VERSUS

STATE OF M.P.

Respondent (s)

(With Appln(s). for stay and impleadment )  
( With Office Report )  
( For Final Disposal )

With  
SLP(Crl.)No.5002/2004 (c/delay in filing SLP and exemption from filing C/c  
of the impugned judgment and accepting English Translation and office  
report)

Date : 19/11/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. T.N. Singh,Adv.

For Respondent (s)Mr. Vishwajit Singh, Adv.  
Ms. Vibha Datta Makhija, Adv.

Mr. Sushil Kumar Jain, Adv.  
Ms. Pratibha Jain,Adv.

Mr. A.P. Dhamija, Adv.  
Ms.Ruchi Kohli, Adv.  
Mr. H.D. Thanvi, Adv.  
Mr. Ram Niwas, Adv.  
Mr. Sarad Singhania, Adv.  
Mr. Puneet Jain, Adv.  
Mr. L.P. Singh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Adjourned by four weeks at the request of the learned  
counsel for the respondent.

(PAWAN KUMAR)  
COURT MASTER

(JANKI BHATIA)  
ASSISTANT REGISTRAR